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**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

**C.P. No. 48 /1996
I.A.No.24/2016**

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (T) Shri S.Vijayaraghavan**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 16th November, 2016, 10.30 A.M

Name of the Company		Chotoo Sud. -Versus- Bhawan Finance Corporation (P). Ltd. & Ors.	
Under Section		397/398	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. CHOTOO SUD

Petitioner.

Del
16/11/16

2. PRABHJOT SINGH ADVOCATE for Chotoo Sud

Prab
16/11/16

3. Sannak Mitra

Do, for Bose

Sanjay Toisedi

Sachchida Nandan Das

As the client Sanjay Kumar

for the executor

San
16/11/16

4. R. K. Murali

Sr. Advocate **ORDER**

Respondents

Del
16/11/16

Ld. Counsels for the Petitioners, Mr. Chotoo Sud in person, Ld.

Counsels for the Applicant and Ld. Counsel for the Respondent are present.

I.A. No. 24/2016 has been filed in C.P.No. 48/1996 for setting aside the abatement in C.P.No. 48/1996 and request has been made for substituting the applicant as legal representative of Late Shri Amrit Lal Sud. It appears from the record that C.A.No. 378/2014 is pending regarding restoration of C.P.No. 48/1996.

As C.P.No. 48/1996 has already been dismissed so no I.A. lies in this application. Hence, the I.A.No. 24/2016, which is moved by the present applicant in C.P.No. 48/1996, is not maintainable. It may be returned to the applicant and if he wants to move any application he shall move afresh with correct C.P.number.

List the matter on 24/11/2016.



(S. Vijayaraghavan)
Member (T)



(Vijai Pratap Singh)
Member (J)